

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO. 5345
TO BE ANSWERED ON APRIL 03, 2025**

REDEVELOPMENT OF SLUMS IN MUMBAI

NO. 5345. SHRI ANIL YESHWANT DESAI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that a large urban poor population is living in the slum areas in almost all big cities including Mumbai;**
- (b) if so, the details of the civic facilities such as fresh water, sanitation, electricity and roads being provided to the residents of slums, particularly in Dharavi, Mumbai;**
- (c) whether any scheme is being implemented for providing better housing facilities to slum dwellers in the near future and if so, the details thereof; and**
- (d) the details of the alternate accommodation being provided for slum residents until their pucca houses are ready?**

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a): The Census of India conducts enumeration of population including slums on decadal basis in the country. The last census was conducted in 2011, according to which a total of 6.54 crore people comprising of 1.39 crore households were living in slums across the country including Mumbai. The data on the number of slums in the country are collected by the National Sample Survey Office (NSSO). As per the last data of slums collected by NSSO in 2012 during the 69th Round Survey, the estimated number of slums in the country is 33,510 which includes 13,761 notified slums and 19,749 non-notified slums, including in Mumbai.**

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(b) to (d): ‘Land’ and ‘Colonization’ are State subjects. Therefore, schemes related to providing civic amenities/facilities such as fresh water, sanitation, electricity, roads, housing etc. for their citizens including slum dwellers in their respective urban areas are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs in urban areas through various Missions, such as Pradhan Mantri Awas Yojana - Urban (PMAY-U), Smart Cities Mission (SCM), Atal Mission for Rejuvenation and Urban Transformation (AMRUT 2.0), Swachh Bharat Mission – Urban 2.0 (SBM-U 2.0).

MoHUA has been implementing PMAY-U since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries including slum dwellers across the country including Mumbai. As per the scheme guidelines, all completed projects/houses under PMAY-U should have basic civic amenities such as water supply, sewerage/septage, drainage, electrification, internal roads, etc. Under PMAY-U, a total of 118.64 lakh houses have been sanctioned by the Ministry, out of which 112.74 lakh have been grounded and 92.02 lakh are completed/delivered to the beneficiaries across the country including Mumbai, as on 28.03.2025. The remaining houses are at different stages of construction. The scheme period has been extended up to 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology.

Further, based on the learnings from the experiences of 9 years implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for implementation in urban areas across the country, including Mumbai for 1 crore additional eligible beneficiaries with an estimated investment of ₹10 lakh crore through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). As per scheme guidelines of PMAY-U 2.0,

State/UT Governments can propose projects for providing pucca houses in tenable slums with list of eligible beneficiaries for sanctioning of Central Assistance under BLC vertical. Similarly, States/UTs may also propose ‘Redevelopment’ or ‘In-situ Improvement’ projects for tenable slums having dilapidated buildings located on Government/Urban Local Body (ULB)/Public land under AHP vertical.

The responsibility for planning, implementation and monitoring of slum redevelopment projects under PMAY-U lies with respective State/UT governments through their implementing agencies. Appropriate arrangements for providing alternate accommodation for eligible slum dwellers during the construction period may be provided by the State/UT Government through their own resources as per the Detailed Project Report.
